

Court-II

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

Appeal No.156 of 2015 & IA No. 254 of 2015

Dated : 20th August, 2015

**Present : Hon'ble Mr. Justice Surendra Kumar, Judicial Member
Hon'ble Mr. T. Munikrishnaiah, Technical Member**

In the matter of:

**BSES Rajdhani Power Ltd. Appellant(s)
Versus
Delhi Electricity Regulatory Commission Respondent(s)**

Counsel for the Appellant (s) : Mr. Buddy Ranganadhan, Mr. Hasan
Murtaza and Ms. Malavika Prasad

Counsel for the Respondent (s) : -

ORDER

Heard. Admit. Issue notice to the sole respondent, Delhi Electricity Regulatory Commission, returnable within three weeks from today. Counter affidavit may be filed within two weeks and rejoinder, if any, be filed within two weeks thereafter after serving a copy to the other side. *Dasti* service is permitted.

IA No. 254 of 2015 in this appeal has been moved by the appellant praying to file *legible copies* of some exhibits which are dim, hand written and illegible. This IA is allowed at the risk of the appellant. The appellant is permitted to file legible copy of the said exhibits. IA is accordingly disposed of.

Post this appeal for hearing on **06th October, 2015.**

**(T. Munikrishnaiah)
Technical Member**

**(Justice Surendra Kumar)
Judicial Member**

sh/dk